

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.329/2005 In
O.A. No.150/2004

22

New Delhi this the 26th day of September, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Rajendra Saxena,
Son of Late Shri K.S. Saxena,
Resident of 3/V, Kasturba Polytechnic
Residential Campus, Near T.V. Tower.,
Pitampura, Delhi-110088.

-Applicant

(By Advocate: Ms. Sushmita Nair, proxy for
Shri S.K. Sinha)

Versus

Shri R.S. Sethi,
Principal Secretary-Cum-Director,
Department of training and Technical
Education, Muni Ram Marg,
Pitampura, Delhi-88.

-Respondent

(By Advocate: Shri Ajesh Luthra)

ORDER (Oral)

Hon'ble Shri Shanker Raju, Member (J)

In the light of a stay granted by the High Court against Tribunal's orders dated 14.10.2004, C.P. stands disposed of and notice to the respondent is discharged with liberty to the applicant to revive it at an appropriate stage.

S. Raju

(Shanker Raju)
Member (J)

cc.

Vk Majotra

(V.K. Majotra)
Vice Chairman (A)

26.9.05